Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH-COURT NO. 3

Service Tax Appeal No. 83 of 2012- DB

(Arising out of OIA-MUN-CUSTM-000-APP-460-17-18 dated 19/03/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

Urban Development Group **........Appellant**
19, Abodana, Opp. Amramaniri Bunglow,
Nr Bopal 444, Gala Gymkhana Road, Bopal,
AHMEDABAD
GUJARAT

VERSUS

C.S.T.-Service Tax - Ahmedabad **......Respondent**
7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad,Gujarat- 380015

APPEARANCE:
None Appeared
Shri Prakash Kumar Singh, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C.L.MAHAR

Final Order No. 11489/2023

Date of Hearing/decision: **05/07/2023**

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. However, the Learned Chartered Accountant Shri Vipul B. Khandhar submits a letter dated 03.07.2023 for adjournment of the matter. From the record it is observed that this matter has been listed on various following dates:

- 16.09.2022, 18.10.2022, 23.11.2022, 15.12.2022, 19.01.2023, 10.02.2023, 27.02.2023, 29.05.2023, 05.07.2023

2. Even vide order dated 10.02.2023 last chance was given, subsequently, adjournment request was made on 29.05.2023. In this position, we are of the view that the appeal can be dismissed for Non-Prosecution, therefore, we dismiss appeal for Non Prosecution in terms of

Rule 20 of CESTAT Procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

3. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

Raksha